

FINAL ORDER  
27.4.1989

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATED THURSDAY THE TWENTY SEVENTH DAY OF APRIL  
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 177/89

M. Omanakuttan

Applicant

Vs.

1. Union of India represented by the Director General, Department of Posts, Dakdhar Bhavan, New Delhi
2. The Post Master General, Kerala Circle, Trivandrum
3. The Assistant Supdt. of Post Offices Changanacherry Sub Division, Changanacherry and
4. The Sub Post Master, Sub Post Office, Neelamperoor

Respondents

M/s. N. Govindan Nair,  
K. Unnikrishna Kurup &  
K. S. Nair

Counsel for  
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for  
respondents

O R D E R

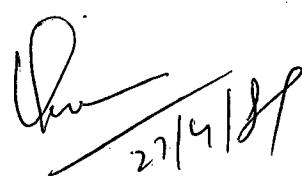
Hon'ble Shri G. Sreedharan Nair

Heard counsel for the applicant.

2. The applicant is an Extra Departmental Packer appointed as per the order dated 31.12.1988 which provides that it is provisional and it is effective only for a

period of three months or till a regular appointment is made. He seeks to quash the aforesaid direction claiming the benefit of the provisions in Chapter 5 V of the Industrial Disputes Act.

3. It was submitted by counsel for the applicant that hitherto no steps have been taken for terminating the services of the applicant and hence the applicant may be permitted to withdraw the application with liberty to approach this Tribunal as and when such steps are taken. Permission granted. The application is closed as withdrawn.



27/4/89

(N. V. Krishnan)  
Administrative Member  
27.4.1989



27.4.1989

(G. Sreedharan Nair)  
Judicial Member  
27.4.1989

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